

Court-II
Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)

Appeal No. 289 of 2015

Dated : 22nd December, 2015

Present:- Hon'ble Mr. Justice Surendra Kumar, Judicial Member
Hon'ble Mr. T. Munikrishnaiah, Technical Member

In the matter of:

M/s Raj West Power Ltd. Appellant(s)
Versus
Jaipur Vidyut Vitran Nigam Ltd. & Ors. Respondent(s)

Counsel for the Appellant (s) : Mr. Sumit Attri

Counsel for the Respondent (s) : Mr. Raj Kumar Mehta
Mr. Abhishek Upadhyay &
Ms. Himanshi Andley for RERC/R-5

ORDER

Heard.

Admit.

Issue notice of the Appeal to all the respondents returnable within three weeks from today. Reply/counter affidavits be filed by the respondents within four weeks from today. Rejoinder, if any, may be filed by the appellant two weeks thereafter.

Dasti service is permitted.

At this stage, Mr. R.K. Mehta accepts notice on behalf of the State Commission/Respondent No.5. Hence, no notice is required to be given to respondent no.5 now. Let reply/counter affidavit be filed on behalf of State Commission as per the said directions.

Post this Appeal for hearing on **24th February, 2016.**

(T. Munikrishnaiah)
Technical Member

(Justice Surendra Kumar)
Judicial Member

rkt/vt